

PROF. MADHU DANDAVATE : May I point out that the Rajya Sabha has passed stricture.

MR. SPEAKER : Rajya Sabha has its own way. We have our own.

PROF. MADHU DANDAVATE : At least keep it pending and apply your mind. Keep it for to-night only. I am sure, tomorrow morning you will come with better judgement.

MR. SPEAKER : I do not change so easily.

PROF. MADHU DANDAVATE : Are you rejecting that ?

SHRI P. KOLANDAIVELU : I have given Call Attention with regard to the Srilankan problem. In to-day's papers I found 'Peace impossible' Srilanka states and India is not willing to resume mediatory role...

MR. SPEAKER : Not allowed.

(Interruptions)**

MR. SPEAKER : Mr. Kolendaivelu, whatever subjects are there, we will take them up. No problem.

(Interruptions)

I am not going to allow discussion now. What I am going to take up here, any issue, I am not going to decide here, But I can assure you one thing and I have assured you also that whatever subject is very necessary and very important, we shall take one by one.

(Interruptions)

MR. SPEAKER : Why are you standing? There is nothing.

(Interruptions)

[Translation]

MR. SPEAKER : You may give in writing. I have not refused to consider. I will get all the matters discussed, but

not in this way. One by one I will get all the matters discussed.

(Interruptions)

MR. SPEAKER : What is the trouble with you ? What is the use of indulging in such things?

(Interruptions)

[English]

SHRI AJOY BISWAS : This is a serious thing. C. B. I. officers are...

(Interruptions)

MR. SPEAKER : I am not going to listen to rigmarble.

(Interruptions)

MR. SPEAKER : I always apply my mind before decision. Do not cast aspersions. I always apply. Whatever there are, I always consider them and then reject them.

(Interruptions)

MR. SPEAKER : I always consider Call Attention but not here. Admission of Calling Attention Motions are not discussed here in this House.

(Interruptions)

12.15 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under Salaries and Allowances of Ministers Act and National Security Guard Act.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I beg to lay on the Table :—

1. A Copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1987 (Hindi and English versions) published in

Draft Notification No. 10/28/86—M&G under sub-section (2) of section 11 of the Salaries and Allowances of Ministers, Act, 1952.

[Placed in Library, See. No. LT-3710/87.]

- (2) A copy of the Criminal Courts and Security Guard Courts (Adjustment of Jurisdiction) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 249(E) in Gazette of India dated the 21st January, 1987 under sub-section (3) of section 139 of the National Security Guard Act, 1986.

[Placed in Library, See. No. LT-3711/87]

Review on and Annual Report of Cashew Corporation of India Limited Cochin for 1985-86 and Annual Report of and Review on Cashew Export Promotion Council, Cochin for 1985-86

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKER) : I beg to lay on the Table :—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) and section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Cashew Corporation of India Limited, Cochin, for the year 1985-86.

(ii) Annual Report of the Cashew Corporation of India Limited, Cochin, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-3712/87.]

- (2) (i) A copy of the Annual

Report (Hindi and English versions) of the Cashew Export Promotion Council, Cochin, for the year 1985-86 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council, Cochin, for the year 1985-86.

[Placed in Library, See No. LT-3713/87.]

Review on and Annual Report of British India Corporation, Ltd., Kanpur for 1985-86

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the British India Corporation Limited, Kanpur for the year 1985-86.

(2) Annual Report of the British India Corporation Limited, Kanpur, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-3714/87.]

Notification under Delhi Police Act, Review on and Annual Report of Rehabilitation Plantations Ltd., Punalur for 1985-86 and Statement re delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : I beg to lay on the Table :—

- (1) A copy of the Delhi Police (Appointment and Recruitment)

(Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. F.5/46/84-Home (P) in Delhi Gazette dated the 31st July, 1986 under sub-section (2) of section 148 of the Delhi Police Act, 1978.

[Placed in Library. See No. LT-3715/87.]

(2) A copy each of the following papers (Hindi & English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Rehabilitation Plantations Limited, Punalur, for the year 1985-86.

(ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-3716/87.]

Unit Trust of India, General Regulations, 1964 as amended upto 1.1.87, Notification under Income Tax Act, Valuation of Life Insurance Corporation of India, Notification under Customs Act and under Central Excise Rules.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :—

(1) A copy of the Unit Trust of India General Regulations, 1964 as amended upto 1st January, 1987 (Hindi and English versions)

under sub-section (4) of section 43 of the Unit Trust of India Act, 1963.

[Placed in Library. See No. LT-3717/87.]

(2) A copy of the Income-tax (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 4 (E) in Gazette of India dated the 2nd January, 1987 under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-3718/87.]

(3) A copy of the Sixteenth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1986 under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-3719/87.]

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act 1962 :—

(i) G.S.R. 1317 (E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum providing for a concessional rate of basic customs duty of 25 per cent *ad valorem* on components used for manufacture of fuel-efficient motor cars of engine capacity exceeding 1000 cubic centimetres.

(ii) G.S.R. 1318 (E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum providing for a concessional rate of basic customs duty of 25 per cent *ad valorem* on components used as warranty spares in fuel-efficient motor cars of engine capacity exceeding 1000 cubic centimetres.

- (iii) G.S.R. 1319 (E) published in Gazette of India dated 24th December, 1986 together with an explanatory memorandum prescribing auxiliary duty of customs at the rate of 25 percent *ad valorem* in respects of goods covered by Notification Nos. 502/86 Customs dated the 24th December, 1986.
- (iv) G.S.R. 1320(E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum making certain amendments to certain notifications so as to prescribe revised fuel efficiency testing procedure for fuel efficient motor cars components of which are allowed to be imported at concessional rates.
- (v) G.S.R. 3(E) published in Gazette of India dated the 1st January, 1987 together with an explanatory memorandum providing that in the case of goods imported by air, duties of Customs shall be exempted on that portion of the charges added on account of freight (to arrive at assessable value) as is in excess of 15 per cent of the F.O.B. value of the goods.
- (vi) G.S.R. 44(E) published in Gazette of India dated the 19th January, 1987 together with an explanatory memorandum regarding exemption to polyester filament yarn of 1000 deniers and above when imported into India for the manufacture of belting for machinery from the basic customs duty in excess of 100 per cent *ad valorem*.
- (vii) G.S.R. 60(E) published in Gazette of India dated the 23rd January, 1987 making certain amendments to Notification Nos. 514/86-Customs, 515-Customs and 516/86-Customs dated the 30th December, 1986 relating to import of goods under concessional rates for H.B.J. pipeline on-shore and off-shore projects.
- (viii) G.S.R. 64 (E) published in Gazette of India dated the 27th January, 1987 together with an explanatory memorandum fixing a total duty of Rupees 550 per tonne, on papers used for printing of Newspapers, books or periodicals.
- (ix) G.S.R. 65(E) published in Gazette of India dated the 27th January, 1987 together with an explanatory memorandum regarding exemption to goods covered by Notification No. 28/87-Customs dated the 27th January, 1987 from the whole of the auxiliary duty of customs leviable thereon.
- (x) G.S.R. 70(E) published in Gazette of India dated the 29th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 157/84-Customs dated the 19th May, 1984 so as to provide for partial exemption to raw materials, components and sub-assemblies of specified equipments required by Doordarshan under Special TV Expansion Plan.
- (xi) G.S.R. 72(E) published in Gazette of India dated the 30th January, 1987 together with an explanatory memorandum rescinding Notification No. 267-Customs dated

the 28th April, 1986.

[Placed in Library. See No. LT-3720/87.]

(5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G.S.R. 1315 (E) published in Gazette of India dated the 24 December, 1986, together with an explanatory memorandum making certain amendment to Notification No. 332/86-CE dated the 2nd June, 1986 so as to prescribe revised fuel efficiency testing procedure for motor cars of engine capacity not exceeding 1000 cubic centimetres.

(ii) G.S.R. 1316 (E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum prescribing a concessional rate of excise duty of 25 per cent *ad valorem* for fuel efficient motor cars of engine capacity exceeding 1000 cubic centimetres.

(iii) G.S.R. 42(E) published in Gazette of India dated the 19th January, 1987 together with an explanatory memorandum regarding exemption to jute fibre when captively consumed within the factory of production in the manufacture of jute products from the whole of the duty of excise leviable thereon.

(iv) G.S.R. 43(E) published in Gazette of India dated the 19th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 56/72-CE dated the 17th March, 1972 so as to extend the exemption to

jute yarns twines etc. when captively consumed in the manufacture of jute products.

(v) G.S.R. 47(E) published in Gazette of India dated the 20th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 215/84-CE dated the 9th November, 1984 so as to provide for exemption to marble, granities and other stones to be cleared for the purpose of display in any fair or exhibition held in India from the payment of excise duty.

(vi) G.S.R. 61(E), published in Gazette of India dated the 23rd January, 1987 together with an explanatory memorandum rescinding Notification No. 280/82-CE dated the 24th November, 1982.

[Placed in Library. See No. LT-3721/87.]

Annual Report of Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for 1985-86, Vols. I to III.

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K.K. TEWARY) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1985-86 (Volumes I to III). [Placed in Library. See No. LT-3722/87.]

Notification under Citizenship Act and Fourth Central Pay Commission—Part II.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : I beg to lay on the Table :—

- (1) A copy of the Citizenship (First Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 18 (E) Gazette of India, dated the 7th January, 1987 under sub-section (4) of section 18 of the Citizenship Act, 1955. [Placed in Library. See No. LT-3723/87.]
- (2) A copy of the Report (Hindi and English versions) of the Fourth Central Pay Commission—Part II. [Placed in Library. See No. LT-3724/87].

Annual Report of and Review on Chemicals and Allied Products Export Promotion Council, Calcutta for 1985-86, Annual Report of Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay for 1985-86, etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : I beg to lay on the Table :—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1985-86, [Placed in Library. See No. LT-3725/87.]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Che-

micals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1985-86 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1985-86. [Placed in Library. See No. LT. 3726/87.]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1985-86. [Placed in Library See No. LT-3727/87.]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Diamond Institute, Surat for the year 1985-86.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT-3728/87.]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1985-86 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Leather Exports, Madras, for the year 1985-86.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT-3729/87.]

Review on and Annual Report of North Eastern Handicrafts and Handlooms Development Corporation Ltd., Shillong for 1985-86. Annual Report etc. of Central Silk Board, Bangalore, for 1985-86, etc.

SHRI RAM NIWAS MIRDHA : I beg to lay on the Table :—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1985-86

(ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-3730/87.]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1985-86, under section 12A of the Central Silk Board Act, 1948.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1985-86 together with Audit Report thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1985-86.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-3731/87.]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1985-86 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1985-86.

(6) A statement (Hindi and English

versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT-3732/87.]

(7) A copy of the Annual Report (Hindi and English versions) of the Textile Committee for the year 1985-86 along with Audited Accounts.

(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT-3733/87.]

[English]

SHRI AJOY BISWAS : Sir, what about the CBI Officer ? It is a very serious thing. (Interruptions)

MR. SPEAKER : Nothing doing. There is no basis. You sit down now. (Interruptions)

MR. SPEAKER : You go to the Election Commission. (Interruptions)

MR. SPEAKER : Nothing doing. The Election Commission has got the supreme authority. They are going to tackle the dispute. If you have got any problem regarding elections, you complain to the Election Commission. That is all. (Interruptions)

SHRIMATI GEETA MUKHERJEE (Panskura) : Sir, it is a serious concern of the House and it is a flagrant violation of the democratic process...

MR. SPEAKER : Nothing doing. Now, you take your seat. (Interruptions)

SHRI A. C. SHANMUGAM (Vellore) : Sir, I have given a Calling Attention

Notice about Hindi imperialism in Madras TV programme in the morning..... (Interruptions)

MR. SPEAKER : Nothing doing. Take your seat. Now, Statement by Shri H.K.L. Bhagat.

12.06 hrs.

ESTIMATES COMMITTEE

[English]

Action taken statement

SHRIMATI CHANDRA TRIPATHI (Chandauli) : I beg to lay on the table a statement (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Fourth Report (Eighth Lok Sabha) on the Department of Supply-DG S&D.

12-6/30 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 2nd March, 1987 will consist of :—

1. Further discussion on Motion of Thanks on the President's Address.
2. General discussion on the Railway Budget for 1987-88.
3. Further consideration and passing of the Cotton, Copra and Vegetable Oils Cess (Abolition) Bill, 1986.